

1311/17

MOST URGENT

(2)

HIGH COURT OF DELHI AT NEW DELHI

No 35098 /CrI/DHC/New Delhi

Dated 14/8/19

From:
The Registrar General,
High Court of Delhi,
New Delhi



To,

1. The District & Sessions Judge (Headquarters), Tis Hazari Court, Delhi
2. The District & Sessions Judge, District- Central, Tis Hazari Court, Delhi
3. The District & Sessions Judge, District- West, Tis Hazari Court, Delhi
4. The District & Sessions Judge, District, North-West, Rohini, Delhi
5. The District & Sessions Judge, District- North, Rohini Court, Delhi
6. The District & Sessions Judge, District- East, Karkardooma Court, Delhi
7. The District & Sessions Judge, District, North-East, Karkardooma Court, Delhi
8. The District & Sessions Judge, District- Shahdara, Karkardooma Court, Delhi
9. The District & Sessions Judge, District- South, Saket Court, New Delhi
10. The District & Sessions Judge, District- South-East, Saket Court, Delhi
11. The District & Sessions Judge, District- South-West, Dwarka Court, New Delhi
12. The District & Sessions Judge, District- New Delhi, Patiala House Courts, New Delhi
13. The District & Sessions Judge-cum- Special Judge, Rouse Avenue, New Delhi

Subject:- Reg. pagination of LCRs/TCRs before sending to the Hon'ble High Court of Delhi.

Sir,

I am directed to inform you that during the course of arguments in CrI.M. (Bail) No.1051/2019 in CrI.A. No.723/2019 listed before the Hon'ble Division Bench on 25.07.2019, the learned Counsel for the appellant referred to Exhibit PW 16/A from the Trial Court Records. As per the index of the TCR, the Exhibit PW 16/A is mentioned at page No.873-874, whereas the Exhibit PW 16/A was at page 673-674. Due to this wrong indexing, a lot of inconvenience was caused to the Hon'ble Court. Therefore, the Hon'ble Court has directed to check the TCRs thoroughly before tagging the same with the case file.

I am, therefore, directed to request you to kindly direct all the subordinate Courts/staff working under your jurisdiction to ensure that proper pagination and indexing of the TCRs/LCRs have been done before sending the same to this Court. Further, it should also be ensured that all the documents placed on the record are strictly according to the index so that no inconvenience is caused to the Hon'ble Court in future.



Yours truly,

[Signature]
Joint Registrar (CrI.)
For Registrar General

Endst. No. _____/CrI/DHC

Dated : _____

Copy forwarded for information and necessary appropriate action to:-

1. The Deputy Registrar (Despatch Branch), High Court of Delhi, New Delhi, with the request to direct the officials working in the Despatch Branch to thoroughly check LCRs/TCRs, at the time of receiving the same from the Lower Courts.

[Signature]
14/8/19
OIC. Genl. Br.

(slk)

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2. The A.O.J. (Criminal Branch-I), High Court of Delhi, New Delhi
3. The A.O.J. (Criminal Branch-II), High Court of Delhi, New Delhi
4. The A.O.J. (Criminal Branch-III), High Court of Delhi, New Delhi
5. The A.O.J. (Criminal Branch-IV), High Court of Delhi, New Delhi
6. The A.O.J. (Civil Branch-I), High Court of Delhi, New Delhi
7. The A.O.J. (Civil Branch-II), High Court of Delhi, New Delhi
8. The A.O.J. (Civil Branch-III), High Court of Delhi, New Delhi
9. The A.O.J. (Civil Branch-IV), High Court of Delhi, New Delhi
10. The A.O.J. (Civil Branch-V), High Court of Delhi, New Delhi
11. The A.O.J. (Company Branch), High Court of Delhi, New Delhi
12. The A.O.J. (Original-I), High Court of Delhi, New Delhi
13. The A.O.J. (Original-II), High Court of Delhi, New Delhi
14. The A.O.J. (Original-III), High Court of Delhi, New Delhi
15. The A.O.J. (Writ-I), High Court of Delhi, New Delhi
16. The A.O.J. (Writ-II), High Court of Delhi, New Delhi

With the request to direct the officials, working under you to check LCRs/TCRs received from the Despatch Branch of this Court, thoroughly before sending the same to the Hon'ble Court concerned.

(9) hst

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Assistant Registrar (Crl.)
For Registrar General